

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 36 OF 2016 &  
IA NO. 91 OF 2016**

**Dated: 10<sup>th</sup> March, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Talwandi Sabo Power Ltd. ...Appellant(s)  
Versus  
Punjab State Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Jafar Alam  
Mr. Deep Rao

Counsel for the Respondent(s): Mr. Sakesh Kumar for R.1  
Mr. Anand K. Ganesan  
Ms. Swapna Seshadri for PSPCL

**ORDER**

Admit. Issue notice. Mr. Sakesh Kumar takes notice on behalf of Respondent No. 1 and Ms. Swapna Seshadri takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply to the main appeal as well as to the I.A. No. 132 of 2016 (Application for amendment in appeal).

List the matter on **21.04.2016**. In the meantime, learned counsel for the respondents may file reply on or before 07.04.2016 after serving

copy on the other side. Thereafter, rejoinder may be filed on or before 21.04.2016 after serving copy on the other side.

**(I.J. Kapoor)**  
**Technical Member**  
ts/mk

**(Justice Ranjana P. Desai)**  
**Chairperson**